

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 104  
IA No. 20/JPR/2022  
IA No. 235/JPR/2022  
IA No. 250/JPR/2022  
Cont. A No. 05/425/JPR/2024  
CP No. (IB)- 79/7/JPR/2019  
Under Section 7 of IBC, 2016

**In the matter of:**

**Shree Barkha Synthetics Ltd.**

**.... Financial Creditor/Applicant**

**Versus**

**Global Syntex (Bhilwara) Ltd.**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Ankit Sareen, Adv.  
Pranjul Chopra, Adv.  
For the Liquidator : Prashant Agarwal, Liquidator  
For the Respondent : Nitesh Shrivastava, Adv.

**ORDER**

**IA No. 20/JPR/2022 , IA No. 235/JPR/2022 & IA No. 250/JPR/2022**

List the matter along with all the pending IAs on 28.08.2024.

**Cont. A No. 05/425/JPR/2024**

Heard Mr. Prashant Agarwal, Adv. on behalf of the Liquidator. This is an application under Section 425 of the Companies Act, 2013 against the respondents for contempt of order dated 23.04.2024 passed in IA No. 340/JPR/2020 in Company Petition No. (IB) 79/7/JPR/2019. Mr. Nitesh Shrivastava, Adv. appearing on behalf of Respondent No. 2 receives/ waives formal notice. Issue notice to Respondent No. 1 & 3. Learned counsel for the


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Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks.

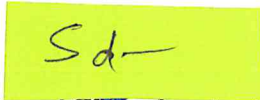
List the IA on 28.08.2024

List the matter on 28.08.2024.



Sd-

(Rajeev Mehrotra)  
Technical Member



Sd-

(Deep Chandra Joshi)  
Judicial Member

July 03, 2024